

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
STARRED QUESTION NO. 157
ANSWERED ON 15/03/2023

CONCERNS OF MGNREGS WORKERS

157 PROF. MANOJ KUMAR JHA:

Will the Minister of Rural Development be pleased to state:

- (a) whether Government has received request from MGNREGS workers regarding discontinuation of National Mobile Monitoring Software App;
- (b) if so, the steps taken by Government thereon;
- (c) whether Government is aware of the concerns related to National Mobile Monitoring Software App;
- (d) if so, the details of steps taken by Government;
- (e) the details of pending wages of MGNREGS workers as of February 2023, State-wise; and
- (f) the details of funds allocated, released and utilized under MGNREGS during financial year 2022-23?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI GIRIRAJ SINGH)

(a) to (f): A statement is laid on the Table of the House.

Statement in reply to Parts (a) to (f) of Rajya Sabha Starred Question No. 157 for 15.03.2023

(a) to (d): The implementation of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005 in States is the responsibility of the Governments of States. So far no request regarding the discontinuation of National Mobile Monitoring System (NMMS) App has been received from State Governments.

The capturing of attendance for all the works (except individual beneficiary schemes/projects) under National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) through NMMS App has been made mandatory from 1st January, 2023.

Worksite supervisors are responsible for capturing attendance along with geo-tagged photographs of the workers through the NMMS App. The Ministry has been providing training to the States/UTs to ensure smooth transitioning to NMMS app as and when requested by the States/UTs. The technical issues being faced are taken up with NIC, Rural Development on a real-time basis. The new provisions/ suggestions requested by the States/UTs are being incorporated. All the issues concerning the NMMS application are reviewed and resolved from time to time. Some important decisions taken as per request of State Governments are given below:

1. NMMS app has been modified to capture the second photograph just after 4 hours of uploading the attendance and first photograph. It has eased out the specific time point requirement for capturing the attendance and photographs. The morning attendance along with the first photograph can be captured in offline mode and to be uploaded once the device comes into a network.
2. In case of exceptional circumstances due to which attendance could not be uploaded, the District Programme Coordinator (DPC) has been authorized to upload the manual attendance.

(e): State/UT-wise details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 28.02.2023 are given at **Annexure**.

(f): During the current financial year 2022-23, an amount of Rs. 73,000 crores was allocated at Budget Estimate (BE) stage, which is enhanced to Rs. 89,400 crores at Revised Estimate (RE) stage under Mahatma Gandhi NREGS. An amount of Rs. 80,060.10 crores has been released to States/UTs in the current financial year 2022-23 (as on 10.03.2023) for the implementation of the Scheme.

**Annexure referred in reply to part (e) of Rajya Sabha Starred Question No.157 dated
15.03.2023**

State/UT-wise details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 28.02.2023		
Sl. No.	State/UT	Wage liability (Rs. in crore)
1	Andhra Pradesh	173.28
2	Arunachal Pradesh	0.19
3	Assam	3.73
4	Bihar	34.59
5	Chhattisgarh	18.68
7	Gujarat	4.11
8	Haryana	1.07
9	Himachal Pradesh	1.85
10	Jharkhand	31.93
11	Karnataka	17.79
12	Kerala	12.67
13	Madhya Pradesh	20.15
14	Maharashtra	102.26
15	Meghalaya	0.04
16	Mizoram	42.32
17	Nagaland	218.82
18	Odisha	67.53
19	Punjab	1.39
20	Rajasthan	20.30
21	Sikkim	0.19
22	Tamil Nadu	196.99
23	Telangana	5.92
24	Tripura	57.05
25	Uttar Pradesh	199.94
26	Uttarakhand	3.45
27	West Bengal	2,762.07